NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 32 (ND)/2010

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: Ranjan Cosmetics (Madras) Ltd. Vs. SRM Infrastructure

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME **DESIGNATION**

REPRESENTATION

SIGNATURE

For the Petitioner:

Mr. Raj Shekhar Rao & Mr. Aman Varma, Advocates

For the Respondent: Ms. Neha Tandon, Advocate

ORDER

CA No. 255 /2017 has been filed by the Respondent. Respondents are now amenable to the execution of the Sale Deed which is subject matter of the present petition for execution of the compromise arrived at.

Ld. Counsel for the Petitioner now prays for some time to look into the logistics. He is granted two weeks time to take definite steps.

To come up on 10th January, 2018.

(S. K. Mohapatra)

Member (T)

(lna Malhotra) Member (J)